

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

C.P. NO. : 48/2000 IN O.A. NO. : 309/94.

Dated this Monday, the 2nd day of April, 2001.

CORAM : Hon'ble Shri B. N. Bahadur, Member (A).

Hon'ble Shri S. L. Jain, Member (J).

Ramchandra Ananda Shinde ... Applicant.

(In person)

VERSUS

Union of India & Others ... Respondents.

(By Advocate Shri R. K. Shetty)

TRIBUNAL'S ORDER :

We have heard the matter brought before us in C.P. No. 48/2000 in O.A. No. 309/94. The original applicant, Shri Ramchandra A. Shinde, appearing in person has also been given liberty to assist us. Shri R. K. Shetty is heard and the statement filed on behalf of Respondents is also perused, especially ^{on} ~~relevant annexures~~. The Learned Counsel, Shri R. K. Shetty, also produced before us the seniority roll of Senior Store Superintendents of 1992.

2. The operative part of the order in the O.A. reads as under :

"6. In view of the fact that the Applicant, despite his working for such a long time had not been approved for regularisation, we feel that, in view of the two points mentioned by us, his case ought to be reconsidered. Accordingly, we allow this O.A. with a direction that the respondents should convene a review D.P.C. to consider the case of the applicant for regular appointment for the post of OOC(S) with effect from the date his juniors were promoted. This will be done within a period of four months from the date of receipt of this order. No order as to costs."

[Signature]

It is, therefore, clear that the official Respondents who were enjoined to consider the case of the Applicant by convening a fresh D.P.C. and provide him with a promotion with effect from the date his juniors were promoted, has been complied with and no contempt can lie. Hence, the Contempt Petition is discharged.

3. In view of the order on Contempt Petition, M.P. No. 111/01 and 214/01 also stands disposed of. No costs.

SL Jain
(S.L. JAIN)

MEMBER (J).

B.N. Bahadur
(B.N. BAHADUR)

MEMBER (A).

OS*

dt 214/01
order/judgement despatched
to Applicant/Respondent(s)
on 24/4/01

cc st 20080

W
26/4